

**Central Administrative Tribunal
Principal Bench**

**CP- 664/2018
OA- 3615/2018**

New Delhi, this the 15th day of February, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Naval Kishor Paswan,
S/o Late Sh. B.L. Paswan,
R/o C-6, Dipsar Complex,
Sector-03, Pushp Vihar, New Delhi - Applicant

(By Advocate: Ms. Bimla Devi for Mr. Ajesh Luthra)

Versus

1. Sh. Anshu Prakaash,
Chief Secretary,
Govt. of NCT of Delhi,
A-Wing, 5th Floor,
Delhi Secretariat, IP Estate,
New Delhi
2. Smt. Varsha Joshi,
Principal Secretary-cum-Commissioner,
Transport Department,
GNCT of Delhi,
5/9, Under Hill Road, Delhi-110054 - Respondents

(By Advocate: Mr. Sameer Sharma)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

When the matter is taken up, counsel for the respondents states and it is not disputed by the applicant that in WP(C) No. 1108/2018, the Hon'ble Delhi High Court has passed the order in which it has been clearly stated that the impugned order shall remain stayed. Hence, notices are discharged. The CP is closed.

3. However, liberty is given to any party to revive the matter after receipt of the order from the Hon'ble High Court in the aforesaid Writ Petition.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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